

(ख) क्या यह भी सच है कि जिला मजिस्ट्रेट खगड़िया ने उक्त एजेन्सी की जन विरोधी गतिविधियों को देखते हुए प्राधिकारियों से इस एजेन्सी की अनुज्ञप्ति निरस्त कर देने का अनुरोध किया है ; और

(ग) यदि हां, तो इंडियन आयल कारपोरेशन ने इस संबंध में अभी तक क्या कार्यवाही की है, यदि नहीं तो उक्त एजेन्सी की अनुज्ञप्ति निरस्त न किए जाने के क्या कारण हैं और सरकार उक्त अनुज्ञप्ति निरस्त करने के पश्चात् इस संबंध में कब तक कोई वैकल्पिक व्यवस्था करेगी ?

**पेट्रोलियम और प्राकृतिक गैस सचिवालय के राज्य मंत्री (कैप्टन सतीश शर्मा) :** (क) जी हां ।

(ख) जिला मजिस्ट्रेट खगड़िया ने अपने दिनांक 30 मार्च 1992 के पत्र के द्वारा मैसर्स पन्चा गैस सर्विस के माध्यम से नए कनेक्शनों का दिया जाना रोक दिया है ।

(ग) मार्च, 1992 के पश्चात् इंडियन आयल कारपोरेशन द्वारा उक्त डिस्ट्रीब्यूटर को आगे और कोई कनेक्शन अधिकृत नहीं किए गए हैं ।

#### Import of, Crude Oil

2818. SHRI DINESHBHAI TRIVEDI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what is the total quantity of crude imported in the last three years, year wise and the names of the countries from where imported;

(b) whether it is being purchased directly by Government or through some companies; and

(c) if so, the names of the companies and the total quantity supplied by each of them during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH

SHARMA): (a) to (c) The import of *cruds* oil during the last 3 years was as under:—

Quantify : MMT

1990-91	1991-92*	1992-93* (April- December)
20.699	23.994	22.489

\*Provisional

Indian Oil Corporation import crude oil both under term contracts with National Companies of the oil producing countries of Iran, Iraq, Kuwait, Malaysia, Saudi Arabia, UAE and USSR etc. and also through spot purchases. Spot purchases are not always relatable to specific countries.

**Discretionary quota allotted to the dealers of petro] etc.**

2819. SHRI V. RAJAN CHELLAPPA: SHRI VISHWASRAO RAMRAO PATIL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of persons alongwith their addresses who were allotted petrol] diesel retail outlets, LPG agencies and SKO dealerships out of Ministers discretionary quotas during the last two years i.e. from January 1991 to January 1993 and to whom letters of intent were issued and at places; and

(b) the names of the oil companies which issued the letter of intent and to whom with full details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) During the period, 265 RC/SKO-LDOILPG dealerships/distributorships were sanctioned by the Government to different persons.

(b) Letters of Intent are issued to the allottees by the four oil marketing companies namely, IOC, HPC, BPC & IBP.

#### **Import of natural gas from OPEC**

2820. SHRI KRISHNA KUMAR BIRLA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) whether the Tata Energy Research Institute have conducted a Study concerning energy trade possibilities between countries of South Asian Region and OPEC for mutual benefits;

(b) if so, what are prospects of India gaining energy advantage from the mutual agreements for using natural gas;

(c) whether Government propose to import natural gas from OPEC by laying pipeline either under sea or over ground;

(d) if so, whether the feasibility of such alternatives have been examined; and

(e) whether the countries participating in such ventures have shown their willingness?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) and (b) The Study conducted by TERI generally brings out the prospects of gas exports from the middle-East to South Asian countries, but specific details are not available for establishing the viability of gas imports into India,

(c) to (e) A proposal for the import of natural gas through a pipeline from the Middle East is at a conceptual stage.

#### **Revised OH Budget**

2821. SHRI KRISHNA KUMAR BIRLA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have revised the oil budget for funding oil imports during 1992-93;

(b) if so, what are the details thereof;

(c) what is the extent of slippage in the indigenous production during 1992-93 resulting in the shortfall stating the reasons for not achieving the anticipated production target during 1992-93; and

(d) what is the additional foreign exchange likely to be spent as a result of the revised oil budget?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) and (b) Oil imports for the year 1992-93 is estimated to cost approximately 6.18 billion US dollars.

(c) Planned indigenous crude oil production during 1992-93 was 28.464 MMT as against the expected production of 26.834 MMT.

(d) This would depend upon the prices in international markets along with the rupee value in the context of convertibility.

#### **Subsidy on LPG**

2822. SHRI MATANG SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what is the extent of subsidy on domestic LPG as at present;

(b) whether the Government are working on subsidy phase-out;

(c) details of the subsidy phased out during the past five years, year-wise and time schedule of the cycle for the next five years; and

(d) implications of domestic LPG subsidy phase out on consumers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) The extent of subsidy on domestic LPG for the year 1992-93 is estimated to be Rs. 1145 crores.

(b) No, Sir.

(c) and (d) Do not arise.